

CP NO. 76(ND)/13  
RT NO.42/2016

Pathan Alam Khan Riyajkhan & Ors.

...Petitioners.

Versus

M/s Belim Steels Pvt. Ltd. & Ors.

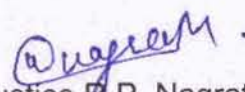
...Respondents.

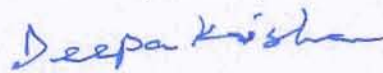
Present: None.

Case received by transfer from the Company Law Board and taken up on 31.08.2016. Notices to the parties were directed to be sent by Speed Posts. As per office report by tracking from internet the notices have been duly delivered to the parties. There is no representation from the parties. It is evident from the Memo of Parties that petitioners are residents of Gujarat and the respondents address is District Jodhpur in Rajasthan State. Even the registered office of respondent Company is at Jodhpur. In view of the above, Chandigarh Bench of National Company Law Tribunal would not have territorial jurisdiction to hear and dispose of the instant petition. The record of the file ~~be~~ immediately sent to Hon'ble Principal Bench of the National Company Law Tribunal, New Delhi for appropriate orders.

September 22, 2016

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(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)